

ROSTER OF HON'BLE BENCHES W.E.F. 28.01.2021

Hon'ble Division Benches (Civil, Writ, Tax and Criminal)		Urgent and Ordinary
1	Hon'ble The Chief Justice Hon'ble Mr. Justice Arun Palli	
2	Hon'ble Mr. Justice Jaswant Singh Hon'ble Mr. Justice Sant Parkash	
3	Hon'ble Mr. Justice Rajan Gupta Hon'ble Mr. Justice Karamjit Singh	
4	Hon'ble Mr. Justice Ajay Tewari Hon'ble Mr. Justice Rajesh Bhardwaj	
5	Hon'ble Mr. Justice Jitendra Chauhan Hon'ble Mr. Justice Vivek Puri	
6	Hon'ble Mr. Justice Augustine George Masih Hon'ble Mr. Justice Ashok Kumar Verma	
7	Hon'ble Mr. Justice Sanjay Kumar Hon'ble Mrs. Justice Archana Puri	
Hon'ble Single Benches (Civil and Writ)		Urgent and Ordinary
1	Hon'ble Ms. Justice Ritu Bahri	
2	Hon'ble Mr. Justice Tejinder Singh Dhindsa	
3	Hon'ble Mr. Justice Gurmeet Singh Sandhwalia	
4	Hon'ble Mr. Justice Fateh Deep Singh	
5	Hon'ble Mrs. Justice Lisa Gill	
6	Hon'ble Mr. Justice Rajbir Sehrawat	
7	Hon'ble Mr. Justice Anil Kshetarpal	
8	Hon'ble Mr. Justice Mahabir Singh Sindhu	
9	Hon'ble Mr. Justice Sudhir Mittal	
10	Hon'ble Mr. Justice Harsimran Singh Sethi	
11	Hon'ble Mr. Justice Arun Monga	
12	Hon'ble Mr. Justice Girish Agnihotri	
13	Hon'ble Mrs. Justice Alka Sarin	
14	Hon'ble Mrs. Justice Meenakshi I. Mehta	
Hon'ble Single Benches (Criminal)		Urgent and Ordinary
1	Hon'ble Mr. Justice Amol Rattan Singh	
2	Hon'ble Mr. Justice Sudip Ahluwalia	
3	Hon'ble Mr. Justice Harinder Singh Sidhu	
4	Hon'ble Mr. Justice B.S. Walia	
5	Hon'ble Mr. Justice Raj Mohan Singh	
6	Hon'ble Ms. Justice Jaishree Thakur	
7	Hon'ble Mr. Justice Deepak Sibal	
8	Hon'ble Mr. Justice Hari Pal Verma	
9	Hon'ble Mr. Justice Anupinder Singh Grewal	
10	Hon'ble Mr. Justice Harminder Singh Madaan	
11	Hon'ble Mr. Justice Gurvinder Singh Gill	
12	Hon'ble Mr. Justice Arvind Singh Sangwan	
13	Hon'ble Mr. Justice Avneesh Jhingan	
14	Hon'ble Mrs. Justice Manjari Nehru Kaul	
15	Hon'ble Mr. Justice Manoj Bajaj	
16	Hon'ble Mr. Justice Lalit Batra	
17	Hon'ble Mr. Justice Arun Kumar Tyagi	

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27.1.2021

18	Hon'ble Mr. Justice Harnaresh Singh Gill
19	Hon'ble Mr. Justice Suvir Sehgal
20	Hon'ble Mr. Justice Jasgurpreet Singh Puri
<u>Hon'ble Judges sitting in Division Benches will also sit in Single Bench (Criminal)</u>	
1	Hon'ble Mr. Justice Arun Palli
2	Hon'ble Mr. Justice Ashok Kumar Verma
3	Hon'ble Mr. Justice Sant Parkash
4	Hon'ble Mrs. Justice Meenakshi I. Mehta
5	Hon'ble Mr. Justice Karamjit Singh
6	Hon'ble Mr. Justice Vivek Puri
7	Hon'ble Mr. Justice Rajesh Bhardwaj

Note:-

- (i) Civil Contempt Petitions will be listed before Hon'ble Mr. Justice Harinder Singh Sidhu and Hon'ble Mr. Justice B.S. Walia only as per marking by Hon'ble the Chief Justice.
- (ii) Successive Bail Applications u/s 438 & 439 Cr.P.C. of the same accused and application for cancellation of bail u/s 439 (2) Cr.P.C. will be listed before the same Hon'ble Bench which decided the earlier bail applications, unless the Hon'ble Judge/Judges has/have been transferred or superannuated, irrespective of the Roster assigned to the said Hon'ble Bench.
In case the application of the same accused is listed before the same Hon'ble Bench in view of the aforesaid directions, it will deemed to be listed as per roster.
- (iii) The application(s) for Placing on Record the documents without any further prayer except exemption from filing certified copies, in pending cases can be directly filed in the registry without requiring mentioning. The applications so filed will be listed on the date when the main case is to be listed.
- (iv) The application(s) for recalling/modification/correction/clarification/rectification/waiver of costs etc. in the pending case unless specifically styled as Review Application, will be listed as per Roster. The application for vacation of order of interim bail/vacation of stay in pending criminal case/petition shall also be listed as per roster.
- (v) Roster of respective Hon'ble Benches for hearing the Regular cases as uploaded on the website has been suspended till further orders.
- (vi) Public Interest Litigation and Arbitration Cases filed under Section 11 of the Arbitration and Conciliation Act (Agreement Value Greater than 5 Crore) will be listed before the Bench of Hon'ble the Chief Justice as per the availability of His Lordship.

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- (vii) The cases which has been kept as Part-Heard by the Hon'be Bench, the said order shall be given effect to only for a month from the first date of passing the said order by the bench for the purpose of listing.
- (viii) The cases which were listed before a Hon'ble Bench after 24.03.2020 and the said Hon'ble Bench is sitting in the said roster on the particular day, then, the case will be listed before the same Hon'ble Bench as per the last listing status.
- (ix) The urgent and ordinary cases which are not to be particularly listed before any Hon'ble Bench, shall be listed as per marking under the orders of Hon'ble the Chief Justice keeping in view the aforesaid roster assigned to the Hon'ble Benches. The said marking of cases will be equal before the Hon'ble Benches apart from particular cases to be listed before the Hon'ble Bench.
- (x) In supersession of earlier orders as to listing of case (s) passed by Hon'ble the Chief Justice or as per his orders; all the cases which can now be listed as per roster in the current roster, will be listed as per roster.
- (xi) On a particular day, in case the number of 'Civil & Writ' or 'Criminal' matters are less, then the Hon'ble Judges of Single Bench may be shifted to other category as per the requirement by order of Hon'ble the Chief Justice.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


SANJIV BERRY
Registrar General
27.01.2021